

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 101
(CAA)-126(PB)/2018

IN THE MATTER OF:

Tata Teleservices (Maharashtra) Ltd
and Bharti Airtel Ltd

...

Applicant/Petitioner

Order under Section 230-232.

Order delivered on 19.02.2021

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

ORDER

Renotified to 26.02.2021.



(Nirmala Vincent)
Court Officer

19.02.2021
Deepak Kumar